

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-230
IB-935/ND/2020

IN THE MATTER OF:

Oswal Minerals Ltd

....Applicant

Vs.

Hema Engineering Industries Ltd

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 11.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. V. Balaji, Adv, Mr. Saurabh Jain, Adv, Margaret D'souza, Adv

For the Respondent : Mr. Vikas Dutta

ORDER

We have heard, Ld. Counsel appearing for petitioner Mr. Sourabh Jain as well as Ld. Counsel for the Corporate Debtor Mr. Vikas Dutta. Ld. Counsel appearing for the respondent submitted that they have tried to settle the dispute with the Operational Creditor, so some time may be given to settle the matter. However, the operational Creditor has submitted that the respondent has not filed the reply as yet.

Considering this, today the matter is listed for filing the reply by the respondent therefore, respondent is hereby debarred for filing the reply. List on **14.01.2020 for final hearing.**

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)